

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 111
CP No. (IB)- 36/9/JPR/2019
Under Section 9 of IBC, 2016

In the matter of:

Brij Mohan

...Operational Creditor

Versus

Samtel Glass Ltd.

...Corporate Debtor

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

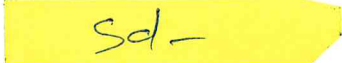
Present Through Video Conferencing: -


For the Operational Creditor : Prabhansh Sharma, Adv.
Nagendra Singh Adha, Adv.
Shiva Gaur, Adv.

For the Corporate Debtor : Abhishek Anand, Adv.
Madhusudan Singh Rajpurohit, Adv.
Molik Purohit, Adv.
Nipun Gautam, Adv.
Supriya Banerjee, Adv.
Pathik Choudhary, Adv.
Rajesh Bhalla, AR

ORDER

Heard Mr. Prabhansh Sharma, learned counsel appearing on behalf of the Petitioner/ Operational Creditor and Mr. Abhishek Anand, learned counsel appearing on behalf of the Respondent/ Corporate Debtor. Learned counsel for both the parties are directed to file an affidavit with regard to amount due in respect to award dated 20.03.2014 passed by the Industrial Tribunal, Kota. List the matter for further consideration on 30.01.2023.


(Prasanta Kumar Mohanty)
Technical Member


(Deep Chandra Joshi)
Judicial Member

December 06, 2022
HA